

ITEM NO.2

COURT NO.2

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).4262-4263/2022

MBL AND COMPANY LIMITED

Appellant(s)

VERSUS

SECURITIES AND EXCHANGE BOARD OF INDIA

Respondent(s)

(WITH IA No.80174/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.80175/2022-EX-PARTE STAY)

Date : 26-05-2022 These appeals were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Appellant(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Anish Dayal, Sr. Adv.
Mr. Navpreet Singh Ahluwalia, Adv.
Mr. Nidhiram Sharma, Adv.
Mr. Adhish Sharma, Adv.
Mr. Nitin Pandey, Adv.
Mr. Aakash Khattar, Adv.
Mr. Umesh Kumar Khaitan, AOR

For Respondent(s) Mr. Pratap Venugopal, Adv.
Mr. Abhishek Baid, Adv.
Mr. Anup Jain, Adv.
Mr. Ashok Kr. Jain, Adv.
Mr. Praneet Das, Adv.
for M/S Expletus Legal, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 The appeals are dismissed in terms of the signed reportable judgment.
- 2 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
COURT MASTER

(Signed reportable judgment is placed on the file)